

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- <sup>June</sup> ~~7 MAY 1994~~

APPLICATION NUMBER: 1026 of 1993

APPLICANTS:

Sri.G.K.Satish Reddy v/s. Secretary, M/o.Defence, N Delhi & Others.

To.

1. Sri.Shivarudra, Advocate, Hebbal Naganahalli Road, Guddadahalli, Rbindranatha Tagore Nagar Post, Bangalore-560 032.
2. The Director, Gas Turbine Research Establishment, C.V.Raman Nagar Post, Bangalore-560093.
3. Sri.M.Vasudeva Rao, Additional Central Government Standing Counsel, High Court Building, Bangalore-560001.

Subject:- Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/ STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 31st May, 1994.

*S. Shankar*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

*of*

*Sc. New*  
*22*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

O.A. NO.1026/93

TUESDAY THIS THE THIRTY FIRST DAY OF MAY 1994

Shri Justice P.K. Shyamsundar ... Vice Chairman

Shri V. Ramakrishnan ... Member [A]

G.K. Satish Reddy,  
S/o G.M. Krishnappa,  
Age 30 years,  
R/o Gunjur Via-Varthur,  
Bangalore-560 087.

... Applicant

[By Advocate Shri Shivarudra]

v.

1. The Secretary,  
Ministry of Defence,  
Department of Research  
& Development,  
New Delhi.
2. The Deputy Director Researchy  
and Administration,  
DAQ DAK GHAR, New Delhi.
3. The Director,  
G.T.R.E., C.V.Raman Nagar,  
Bangalore. ... Respondents

[By Advocate Shri M. Vasudeva Rao ...  
Addl. Central Government Standing Counsel]

O R D E R

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. Heard. Admit. The applicant wants that he should be regularised in his position in G.T.R.E. in which organisation he was working as casual labour since 1985. It is noticed that the applicant has not marked 240 days of service in any year and admittedly he has been working on and off with more breaks than continuity. We do not know whether the department

has even considered his case for regularisation. Therefore, we direct the respondents to consider the case of the applicant for regularisation subject of course to the requirements of law being satisfied. With this observation this application stands disposed off. The direction to consider the case of the applicant for regularisation should be complied within three months from the date of receipt of a copy of this order.

10  
Sd/-  
MEMBER [A]

10  
5d/-  
VICE-CHAIRMAN

bsv

TRUE COPY

R. Shambhu  
SECTION OFFICER 7/6  
CENTRAL ARBITRATION TRIBUNAL  
ANANTNARAYAN MURTHY  
RANGAORE